

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/TL/2022

Coram:

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri P. K.Singh, Member

Date of order: 2nd August, 2022

In the matter of:

Application under Section 14 and Section 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission Licence for implementation of 80 MVAR reactor at 765 kV Warangal New sub-station through the Regulated Tariff Mechanism (RTM) mode to Warora Kurnool Transmission Limited.

And

In the matter of

Warora Kurnool Transmission Limited,

C 105, Anand Niketan,

New Delhi-110021.

.... Petitioner

Versus

1. Tamil Nadu Generation and Distribution Corporation Limited,

144, Anna Salai, Chennai-600 002.

2. Southern Distribution Company of Andhra Pradesh Limited,

D.No. 19-13-65/A, Srinivasapuram,

Tiruchhanur Road, Kesavayana Gunta,

Tirupati - 517 503, Andhra Pradesh.

3. Eastern Distribution Company of Andhra Pradesh Limited,

P&T Colony, Seethmmadhara,

Vishakhapatnam - 530013, Andhra Pradesh.

4. Southern Distribution Company of Telangana Limited,

2nd Floor, H. No. 6-1-50, Mint Compound,

Hyderabad – 500 063.

5. Northern Power Distribution Company of Telangana Limited,
H. No. 2-5-31/2, Corporate Office Vidyut Bhavan,
Hanamkonda,
Warangal – 506.001.

6. Bangalore Electricity Supply Company Limited,
Krishna Rajendra Circle,
Bangalore – 560 001.

7. Gulbarga Electricity Supply Company Limited,
Station Road, Kalaburagi,
Karnataka – 585.102.

8. Hubli Electricity Supply Company Limited,
Corporate Office, P.B. Road, Navanagar,
Hubli – 580 025.

9. Mangalore Electricity Supply Company Limited,
Paradigm Plaza, A. B Shetty Circle,
Pandeshwar, Mangalore – 575 001.

10. Chamundeshwari Electricity Supply Company Limited,
No. 29, CESC Corporate Office, Hinkal, Vijaynagar 2nd Stage,
Mysuru – 570 017.

11. Kerala State Electricity Supply Company Limited,
Vydyuthi Bhawanam, Pettom,
Tiruvananthapuram,
Kerala - 695 004.

12. Electricity Department,
Govt. of Puducherry 137, NSC Bose Salai,
Puducherry-605 001.

13. Electricity Department, Government of Goa,
Vidyut Bhavan, Near Mandvi Hotel,
Panaji, Goa-403 001.

14. Central Transmission Utility of Indian Limited,
Saudamini, Plot No. 2, Sector 29,
Gurgaon-122 001.

...Respondents

The following were present:

Shri Naresh Desai, WKTL
Shri Bhavesh Kundalia, WKTL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO
Shri R. Kumutha, TANGEDCO
Shri Anil KUMAR Meena, CTUIL
Shri Ajay Dahiya, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL

ORDER

The Petitioner, Warora Kurnool Transmission Limited (WKTL) has filed the present Petition under Section 14 and Section 15 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with provisions of the Central Electricity Regulatory Commission (Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as 'the Transmission Licence Regulations') for grant of separate transmission licence for implementation of "80 MVAR reactor at 765 kV Warangal New" on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which transmission licence has been sought is as under:

SN	Scope of the Transmission Scheme	Capacity	Implementation timeframe
1	One spare unit (1-Ph) of 80 MVAR reactor at 765 kV Warangal New along with necessary arrangement to take spare reactor units into service as per the operational requirement.	80 MVAR (1-Ph)	15 months from issue of OM by CTU

2. The Petitioner has made the following prayers:

“a) Grant Separate Transmission Licence to the Applicant for implementation of “80 MVAR reactor at 765 kV Warangal New” on Regulated Tariff Mechanism (RTM) basis with detailed scope as per para 8 above.

b) Allow the Applicant liberty to approach the Hon'ble Commission for determination of transmission charges for the aforementioned additional scope in Transmission license in accordance with Section 61, 62 of the Electricity Act, 2003

(c) Condone any inadvertent errors omissions/ errors / shortcomings and permit the Petitioner to add/change/modify/alter these filings and make further submissions as may be required at a future date.

c) Pass any such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case.”

3. WKTL was incorporated as a special purpose vehicle by PFC Consulting Limited (PFCCL) as part of Tariff Based Competitive Bidding ('TBCB') process for implementing the transmission system of the “Additional inter-Regional AC link for import into Southern Region i.e. Warora- Warangal and Chilakaluripeta-Hyderabad-Kurnool 765 kV Link” (hereinafter referred to as “the Project”) on Build, Own, Operate and Maintain (BOOM) basis. Essel Infra participated in the competitive bidding process conducted by PFCCL and upon emerging as the successful bidder, Letter of Intent (LOI) was issued by PFCCL to Essel Infra on 29.2.2016. In accordance with the bidding documents, Essel Infra acquired 100% of the shareholding in WKTL by executing a Share Purchase Agreement with PFCCL on 6.7.2016. WKTL entered into Transmission Service Agreement (TSA) with LTTCs on 6.1.2016. The Commission in its order dated 29.9.2016 in Petition No. 111/TL/2016 granted transmission licence to WKTL for inter-State transmission of electricity to establish transmission system for “Additional inter-Regional AC link for import into Southern Region i.e. Warora-Warangal and Chilakaluripeta-Hyderabad- Kurnool 765

kV link” on Build, Own, Operate and Maintain (“BOOM”) basis consisting of the following elements:

SN	Scheme/ Transmission Works	Completion Target
1.	Establishment of 765/400kV substations at Warangal (New) with 2x1500 MVA transformers and 2x240 MVAR bus reactors	40 months
2.	Warora Pool- Warangal (New) 765 kV D/c line with 240 MVAR switchable line reactor at both ends	40 months
3.	Warangal (New) – Hyderabad 765 kV D/c line with 240 MVAR switchable line reactor at Warangal end	40 months
4.	Warangal (New) – Warangal (existing) 400 kV (quad) D/c line	40 months
5.	Hyderabad- Kurnool 765 kV D/c line with 240 MVAR switchable line reactor at Kurnool end	40 months
6.	Warangal (New) – Chilakaluripeta 765 kV D/c line with 240 MVAR switchable line reactor at both ends	40 months
7.	240 MVAR switchable line Reactors at Warora Pool end in each circuit of Warora Pool- Rajnandgaon 765 kV D/C line with NGR (700 Ohms)	Nov 2018

4. Subsequently, the lenders approached the Commission under Section 17(3) and Section 17 (4) of the Act for approval of substitution of Essel Infra with Adani Transmission Limited (ATL) for execution of the Project. The Commission after considering the submissions of the parties, vide order dated 27.1.2021 allowed the transfer of shareholding of the Petition from Essar Infra to ATL.

5. The Petitioner has submitted that after grant of separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under RTM mode. The estimated completion cost of the transmission scheme as per CTUIL’s Office Memorandum (OM) is Rs. 5.5 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for determination of transmission charges in

accordance with Section 61 and Section 62 of the Act and as per Regulation 8 (2) of the Transmission Licence Regulations.

Hearing dated: 12.7.2022

6. The matter was heard on 12.7.2022 through video conferencing. During the course of hearing, the representative of the Petitioner submitted that the Petitioner has filed all requisite details/ documents as per the provisions of the Transmission Licence Regulations along with its application. He further added that CTUIL vide its OM dated 16.11.2021 had approved the implementation of the above transmission scheme under RTM. Learned counsel for the Respondent, TANGEDCO sought liberty to file reply to the Petition. Learned counsel for TANGEDCO submitted that the element involved in the present Petition cannot be put to beneficial use as the downstream assets/elements are not ready. Accordingly, the Respondents were directed to file their replies within two weeks. However, no reply has been filed by the Respondents.

Analysis and Decision

7. We have considered the submissions of the Petitioner. The Petitioner has filed the present Petition for grant of separate transmission licence for implementation of “80 MVAR reactor at 765 kV Warangal New” through the Regulated Tariff Mechanism (RTM) mode. The transmission scheme was agreed in the 3rd meeting of Southern Regional Power Committee held on 24.8.2021. Relevant portion of the minutes of meeting held on 24.8.2021 is extracted as under:

“9.0 Requirement of 765 kV spare (1-Ph) Reactors units:

9.1. Director, CEA, stated that 765 kV transmission system forms backbone of the power transmission network. Hence, reliability of the 765 kV transmission system is of utmost importance.

9.2. Transportation of 765 kV equipment takes much more time than 400 kV units. Therefore, 765 kV S/s are generally planned with one spare unit (1-Ph) of 765/400 kV ICT, 240 MVAR/330 MVAR bus reactors and line reactors so that reliability of 765 kV grid can be maintained.

9.3. One spare unit (1-Ph) of 80 MVAR reactor has not been considered for 765 kV Warangal New and Chilkaluripeta TBCB substations. Therefore, it is proposed to provide one spare unit (1-Ph) of 80 MVAR reactor at each 765 kV Warangal New and Chilkaluripeta TBCB substations along with necessary arrangement to take spare reactor units into service as per requirement.”

8. In the 6th Meeting of National Committee on Transmission (in short ‘NCT’) held on 29.10.2021, NCT was of the view that in order to avoid issues related to operation and coordination in the implementation, augmentation should be done by Transmission Service Provider (TSP) who owns the sub-station through RTM and clarification should be sought from Ministry of Power, Government of India. NCT also noticed that NCT can deliberate the transmission scheme of Rs. 100 crore or more and the costing of instant scheme is less than Rs. 100 crore. The relevant portion of 6th meeting of National Committee on Transmission dated 29.10.2021 is extracted as under:

“1.3 As per revised ToR, ISTS projects, costing up to Rs. 100 Crore or such limit as prescribed by MoP from time to time, would be approved by CTU and its mode of implementation to be decided by CTU under intimation to NCT. As implementation of transmission scheme through RTM mode is generally preferred for small schemes, therefore, Members of NCT were of the view that clarifications may be sought from MoP as to how the CTU can approve and recommend the schemes to CTU itself (under RTM). In order to avoid issues related to operation, coordination and complications in implementation, if small transmission scheme such as augmentation / modification works such as bay extension, addition or replacement of transformer, reactor installation etc. if implemented under TBCB by different TSPs, NCT was of the view that such works should be implemented by TSP who owns the sub-station / transmission line under RTM mode. A clarification in this regard may be sought by CTU from MoP.”

9. Ministry of Power, Government of India vide its letter dated 28.10.2021 had issued terms of Reference of the NCT and *inter alia* directed that NCT shall approve the ISTS costing between Rs. 100 crore to Rs. 500 crore or such limit as prescribed by Ministry of Power from time to time, along with their mode of implementation under intimation to Ministry of Power. Ministry of Power further directed that ISTS costing less than or equal to Rs. 100 crore, or such limit as prescribed by Ministry of Power from time to time, will be approved by Central Transmission Utility of India Limited (CTUIL) along with mode of implementation under intimation to the NCT and Ministry of Power, Government of India. Relevant portion of the said order dated 28.10.2021 is extracted as under:

"2. Terms of Reference (ToR) of the NCT are as under:

*j. ******

VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU."

10. Based on the above, CTUIL vide its Office Memorandum dated 16.11.2021 approved the implementation of subject transmission scheme on RTM mode along with identifying the implementing agency and also addressed the same to Ministry of Power, Government of India and NCT. Relevant portion of the said Office Memorandum dated 16.11.2021 is extracted as under:

"Sub: Inter-State Transmission Scheme (costing up to Rs. 100 crore) to be taken for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved implementation of the following ISTS costing less than or equal to Rs. 100 crore in line with MoP Office order dated 28.10.2021 under the Regulated Tariff mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Sr. No.	Name of scheme	Implementing Agency
4.	Requirement of 765 kV spare (1-Ph) Reactors unit at 765 kV Warangal New (Part-A)	Warora Kurnool Transmission Limited (a subsidiary of Adani Transmission Ltd.)

11. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner company has been incorporated under the Companies Act, 2013 and is already a transmission licensee. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

12. Regulation 7 of the Transmission Licence Regulations read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the exercise of ‘Power to Relax’ under Regulation 24 of the Transmission Licence Regulations,

modified/amended Clauses (4), (7), (9) and (12) and dispensed with Clause (10) of Regulation 7] provide for the procedure for grant of transmission licence as under:

“(1) The application for grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e-filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the Commission. Also, a copy of the same be served through e-mail on the long-term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form-II attached to these regulations in English language and in Vernacular language of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published on the e-filing portal of the Commission and on the applicant's website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice.

(10).....

(11) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(12) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(13) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application."

13. The Petitioner has filed the present Petition for grant of transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of web posting of the complete application. On perusal of the Application, it is also noted that the Petitioner has served copy of the application on the LTTCs for the Project. The Petitioner has served a copy of the Application on CTUIL as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations.

14. The Petitioner has made the application as per Form-I prescribed in the Transmission Licence Regulations. The Petitioner has posted its application on its website in Form-II in English language and Hindi language on 12.5.2022. However, no comments/objections have been received from general public.

15. CTUIL vide its letter dated 4.5.2022 has recommended for grant of transmission licence to the Petitioner. Relevant portion of the said letter dated 4.5.2022 is extracted as under:

“Sub: Recommendation of CTU under Section 15(4) of Electricity Act, 2003 on application filed by M/s Warora Kurnool Transmission Limited before Hon’ble Commission for Grant of Transmission License for the scheme “Requirement of 765kV spare (1-Ph) reactor unit at 765kV Warangal New (Part-A)”-reg.

Dear Sir,

This has reference to petition filed by M/s Warora Kurnool Transmission Limited before Hon’ble Commission for grant of Transmission License for the schemes “Requirement of 765kV spare (1-Ph) reactor unit at 765kV Warangal New (Part-A)”. In this regard, following is submitted:

1. M/s Warora Kurnool Transmission Limited (WKTL) has filed petition under Section 14 of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license for the schemes “Requirement of 765kV spare (1-Ph) reactor unit at 765kV Warangal New (Part-A)” under RTM mode. The detailed scope of the schemes is enclosed at Annexure-I.

2. As per Section 15(3) of Electricity Act, 2003 copy of the application for grant of transmission license, for the above transmission system has been received on 25.4.2022 for recommendation required U/S 15(4) of the Electricity Act, 2003.

3. In reference to the subject Transmission Schemes following is submitted:

(i) CTU vide its OM dated 16.11.2021 had approved the implementation of the above 2 schemes under RTM. Copy of OM enclosed at Annexure-II. The Commissioning schedule of the scheme is 15 months (15.2.2023) from the date of CTU OM.

(ii) The transmission schemes were agreed in the 3rd meeting of Southern Regional Power Committee (Transmission Planning) [SRPC(TP)] held on 24.8.2021. extract of the minutes of 3rd SRPC(TP) meeting is enclosed at Annexure-III.

(iii) The transmission schemes were agreed in the 39th Southern Regional Power Committee (SRPC) meeting held on 6.12.2021. Extract of the minutes of 39th SRPC meeting is enclosed at Annexure-IV.

(iv) The transmission schemes were also deliberated in the 6th meeting of National Committee on Transmission (NCT) held on 29.10.2021 wherein it was indicated that as per revised ToR, ISTS projects, costing up to Rs. 100 Crore or such limit as prescribed by MoP from time to time, would be approved by CTU and its mode of

implementation to be decided by CTU under intimation to NCT. Extract of the minutes of 6th NCT meeting is enclosed at Annexure-V.

4. In line with Section 15(4) of the Electricity Act, 2003, based on details furnished by M/s Warora Kurnool Transmission Limited, CTU recommends grant of transmission license to M/s WKTL for executing the transmission schemes "Requirement of 765kV spare (1-Ph) reactor unit at 765kV Warangal New (Part-A)" through RTM route as mentioned in Para-1 above."

16. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition for issuance of separate transmission licence for implementation of 765 kV spare (1-Ph) Reactor unit at 765 kV Warangal New (Part-A) on the Regulated Tariff Mechanism (RTM) mode.

17. Section 14 of the Act provides that the Appropriate Commission may, on an application made to it under Section 15, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licensee. Section 16 of the Act provides that the Appropriate Commission may specify any general or specific conditions which shall apply either to a licensee or class of licensees and such conditions shall be deemed to be conditions of such licence. The Commission has specified the Transmission Licence Regulations. Regulation 6 of the said Regulation lays down the eligibility criteria for grant of transmission licence as under:

"6. Eligibility for Grant of licence:

- (a) No person shall be eligible for grant of licence unless it is—(a) selected through the process under the guidelines for competitive bidding, or*
- (b) a State owned or controlled company identified as a project developer on or before 5.1.2011, or*
- (c) a generating company which has established the dedicated transmission line, and intends to use such dedicated transmission line as the main transmission line and part of the inter-State transmission system."*

18. In the present case, the Petitioner does not fulfil any of the eligibility condition for grant of transmission licence. However, in the 6th meeting of National Committee on Transmission, it was indicated that as per the revised Terms of Reference issued by Ministry of Power, Government of India, ISTS projects costing upto Rs. 100 crore or such limit as may be prescribed by Ministry of Power from time to time would be approved by CTUIL including its mode of implementation. The scheme has been identified for implementation though RTM mode by CTUIL. Non-grant of transmission licence to any agency nominated by NCT to implement a transmission system through regulated tariff mechanism in view of the provisions of Regulation 6 defeats the purpose of the Policy decision of the Government. We are of the view that considering the strategic importance of the transmission line, it is a fit case for relaxation of the provisions of Regulation 6 by invoking of the power vested under Regulation 24 of the Transmission Licence Regulations.

19. Regulation 24 of the Transmission Licence Regulations dealing with power to relax in appropriate cases, provides as under:

“24. The Commission may, when it considers necessary or expedient to do so and for reasons to be recorded in writing, relax or depart from any of the provisions of these regulations”

20. It is an established principle of law that the power to relax has to be strictly construed and is to be exercised judiciously and with caution. Further, the power to relax is to be exercised only when undue hardship is caused by the application of the rules or

regulations. In the present case, the Petitioner is a transmission licensee which is already implementing the project defined under its scope through TBCB mechanism. The present Petition is consequent to the office order 28.10.2021 notified by Ministry of Power Government of India wherein CTUIL has been authorized to determine the mode of implementation of ISTS projects less than or equal to Rs.100 crore. Pursuant to direction of Ministry of Power, CTUIL, vide its Office Memorandum dated 16.11.2021, has determined a list of Projects to be implemented or through Regulated Tariff Mechanism which also includes the instant Petition for the subject transmission system.

21. Since the Petitioner is already an inter-State transmission licensee and has been identified as an agency to implement the project as per RTM, the Commission in exercise of power under Regulation 24 hereby relaxes the provision of Regulation 6 of the Transmission Licence Regulations and holds that the Petitioner is eligible for grant of transmission licence. We, hereby, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission, by 18.8.2022.

22. The Petition shall be listed for hearing in due course for which notice will be issued.

Sd/-
(P. K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member